

ITEM NO.11

COURT NO.15

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.13933/2021

[Arising out of impugned final judgment and order dated 01-07-2021 in RFA No. 1017/2013 passed by the High Court of Karnataka at Bengaluru]

R. SHAMA NAIK

Petitioner(s)

VERSUS

G. SRINIVASIAH

Respondent(s)

(IA No. 29505/2023 - DISMISSING THE CASE
IA No. 113569/2021 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2024 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mrs. Vaijayanthi Girish, AOR
Mr. Girish Ananthamurthy, Adv.

For Respondent(s) Mr. Manjunath Meled, Adv.
Mr. Sandeep Sharma, Adv.
Mrs. Vijayalaxmi Udupudi, Adv.
Mr. Ganesh Kumar R., AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Special Leave Petition is dismissed in terms of the Signed reportable order.
2. Pending application(s), if any, stand disposed of.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed reportable order is placed on the file)